

ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 141485/2018, in Criminal Appeal No(s).280-281/2018

MANI RAM & ORS. ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 29-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. R.Basant, Sr.Adv.
Mr. Kalimullah Khan, Adv.
Mr. M.Z.Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Shariq Ahmed, Adv.

For Respondent(s) Mr. Ratnakar Dash, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The State of Uttar Pradesh is directed to file counter affidavit showing the actual period the petitioner has undergone in jail and it shall also be indicated as to whether he has earned any remission. The information as to whether he is involved in any other case will also be indicated in the counter.

List on 15.11.2018.

(B.Parvathi)
Court Master

(Renu Diwan)
Assistant Registrar